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NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER	:	
PETITION NUMBER	:	TCP/113/2016
NAME OF THE PETITIONER(S)	:	Rojer Mathew P.
NAME OF THE RESPONDENT(S)	:	M/s P.T. Mathai Construction Company Pvt. Ltd. & 5 others
UNDER SECTION	:	397/398, 402 & 403

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. Gowri. V.	PETITIONER	
2. Ramanik Shankar		
2. VMAHBSD	P.C.S for	
	R-1 2 2 2 3.	
3. S. Manjula Devi, Adv	For R4	
For KSE & Co company secretary us,	(After Amendment)	
CSE		

**ORDER**

Ms V Gowri, counsel for petitioner present. Shri Mahesh, PCS, representing R1 to R3 and Ms S Manjula Devi, counsel for R4 are present. Counsel for petitioner has already filed an amended CP wherein R4, i.e. South Indian Bank, in the original CP has been deleted. Counsel for respondents stated that there is no requirement to file counter to the amended CP. Counsel for petitioner has filed one supplementary affidavit alongwith documents, a copy of which is served to the other side. Counsel for respondents is directed to file objection to the supplementary affidavit, if any. Counsel for petitioner is directed to issue private notice on R5 and file proof of sending and serving the notice thereon with an affidavit by the next date of hearing. Put up on **11.11.2016 at 10.30 A.M.**

  
(Ch. Mohd. Sharief Tariq)  
Member (Judicial)

  
(K Anantha Padmanabha Swamy)  
Member (Judicial)